

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH : ALLAHABAD

C/249/12 (DB)

Arising out of O/A No.24/CUS/ALD/2012 dated 16.03.2012 passed by
Commissioner Customs & Central Excise (Appeals), Allahabad.

Shree Bhawani Paper Mills

...APPELLANT (S)

VERSUS

CC & CE & ST, Allahabad

RESPONDENT (S)
APPEARANCE

Absent on call for the Appellant (s)
Shri Mohd. Altaf (Asstt.Comr.) (A.R.) for the Revenue

CORAM:
MRS. ARCHANA WADHWA, HON'BLE (JUDICIAL)
SHRI ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

DATE OF HEARING/DATE OF DECISION : 09.01.2018

FINAL ORDER NO.70405/2018

Per Mrs.Archana Wadhwa :

On matter being called, neither anybody appeared nor is there any adjournment request. We also note that the matter was earlier listed on 02.01.2018 and Ms.Babita Jain, Company Secretary appearing on behalf of the company sought adjournment on the ground that she was not well. The matter was adjourned to today in her presence as per her request.

2. Inasmuch as the appellant is unable to be present even today we are of the view that they are not interested in disposal of the appeal. We also note that the disputed amount involved in the present case is only to the extent of Rs.35,000/- and the appellant may not be interested in pursuing the appeal.

3. In view of the foregoing we dismiss the appeal for non-prosecution with liberty to the appellant to apply for restoration on sufficient cause being shown for their absence.

(Pronounced and dictated in the open Court.)

(ANIL G. SHAKKARWAR)
MEMBER (TECHNICAL)

(ARCHANA WADHWA)
MEMBER (JUDICIAL)

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